

14.30½ hrs.

CONSTITUTION (AMENDMENT)  
BILL\*

(Amendment of Articles 124 and 220)

**Shri C. K. Bhattacharyya** (Raiganj): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

**Mr. Deputy-Speaker:** The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

**Shri C. K. Bhattacharyya:** I introduce the Bill.

14.31 hrs.

COMPANIES (AMENDMENT) BILL\*

(Insertion of new section 13A, amendment of section 293 etc.)

**श्री यशपाल सिंह :** (कैराना) : मैं प्रस्ताव करता हूँ कि कम्पनी अधिनियम, १९५६ में आगे संशोधन करने वाले विधेयक को पेश करने की अनुमति दी जाए।

**Mr. Deputy-Speaker:** The question is:

"That leave be granted to introduce a Bill further to amend the Companies Act, 1956."

*The motion was adopted.*

**श्री यशपाल सिंह :** मैं विधेयक को प्रस्तुत करता हूँ।

14.31½ hrs.

SALARIES AND ALLOWANCES OF  
MINISTERS (AMENDMENT) BILL—  
Contd.

(Amendment of sections 3, 4 etc.) by  
Shri Hari Vishnu Kamath

**Mr. Deputy-Speaker:** We will now take up further consideration of the following motion moved by Shri Hari Vishnu Kamath on the 18th December, 1964:—

"That the Bill further to amend the Salaries and Allowances of Ministers Act, 1952, be taken into consideration."

He has taken sixteen minutes.

**Shri Hari Vishnu Kamath** (Hoshangabad): Mr. Deputy-Speaker, on the 18th of December, when the House adjourned, I had the honour of making a brief speech in the course of moving the Bill. I then observed that the ministers, that the governmental set-up in independent India has tried to build nourished on the ideals of Mahatma Gandhi and the sages and saints who have preceded him, a perquisitive society; that is to say the perquisites that attach to their offices are, more often than not, more than the salaries themselves. I then did not substantiate or reinforce that statement of mine by figures but today I have been able to collect the necessary figures to support my contention.

The Ministers' salaries were fixed by an Act of 1952 and the House, I am sure, is well aware of the amounts that are payable to Ministers by way of salaries. Now, Sir, by way of allowances here are some revealing figures. By a notification of the Works, Housing and Supply Ministry on the 1st May, 1962 the following amendments were made to the rules under this Act. As far as residence

\*Published in Gazette of India Extraordinary, Part II, Section 2, dated 19-2-1965.